

Before Shri R.S. Virk, District Judge (Retd.)

appointed to hear objections/representations in the matter of PACL Ltd.

[as referred to in the orders dated 15/11/2017 (to be read with orders dated 13/04/2018, 02/07/2018 and 07/12/2018) of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI, and notified in SEBI Press release no. 66 dated 08/12/2017].

File no. 620

- Applicants :**
- (i) Mrs. Imrana w/o Yamen, Delhi
(Registration No. U032470629 dated 29-04-2013);
 - (ii) Ms. Poonam Kumari d/o Uday Bhan, Delhi
(Registration No. U032173380 dated 31-03-2009);
 - (iii) Ms. Kajal grand daughter of Late Ramkali, Delhi
(Registration No. U032161077 dated 31-01-2009);
 - (iv) Shri Ashok s/o Ram Ashish, Delhi
(Registration No. U032479986 dated 06-09-2013)
(Registration No. U032479980 dated 06-09-2013)
(Registration No. U032479987 dated 06-09-2013);
 - (v) Smt. Anita w/o Rakesh, Delhi
(Registration No. U032109889 dated 14-03-2008);
 - (vi) Smt. Kamla w/o Om Prakash, Delhi
(Registration No. U032208217 dated 29-09-2009);
 - (vii) Shri Bunty s/o Hardayal, Delhi
(Registration No. U032255581 dated 10-04-2010);
 - (viii) Shri Hardayal s/o Banti, Delhi
(Registration No. U032248318 dated 12-03-2010);
 - (ix) Ms. Varsha d/o Dharam Pal, Delhi
(Registration No. U032263981 dated 30-04-2010);
 - (x) Shri Dinesh Kumar s/o Raj Bali, Delhi
(Registration No. U032234022 dated 23-01-2010);
 - (xi) Shri Atul s/o Baleshwar Kumar, Delhi
(Registration No. U032109782 dated 14-03-2008);
 - (xii) Ms. Mehak d/o Atul, Delhi
(Registration No. U032493489 dated 13-02-2014);
 - (xiii) Shri Lalan Pal s/o Jhilu Pal, Delhi
(Registration No. U032304034 dated 25-10-2010)
(Registration No. U032147951 dated 28-11-2008)
(Registration No. U032304035 dated 25-10-2010)
(Registration No. U032099156 dated 04-01-2008);
 - (xiv) Shri Sanjay s/o Rajman, Delhi
(Registration No. U032178703 dated 28-04-2009);
 - (xv) Smt. Kamla w/o Late Vijay, Delhi
(Registration No. U032170267 dated 21-03-2009);

- (xvi) Shri Ram Sarikh Pal s/o Jhillu Pal, Delhi
(Registration No. U032115127 dated 23-04-2008);
- (xvii) Mrs. Ashisha w/o Mohd. Rafi, Delhi
(Registration No. U032114967 dated 22-04-2008)
(Registration No. U032115035 dated 28-04-2008);
- (xviii) Smt. Vijay Kumari w/o Ram Kishor, Delhi
(Registration No. U032056482 dated 22-12-2006);
- (xix) Shri Ram Jeet Parjapati s/o Sukhraj, Delhi
(Registration No. U032356822 dated 15-04-2011);

Present : None

Order :

1. This common order will dispose off the nineteen applications of all persons named above who are seeking recovery of the amounts statedly invested by them with PACL as detailed in their respective applications.
2. The applicant Mrs. Imrana w/o Yamen, seeks refund of Rs. 20,000/- with the averment that she had invested the said amount with PACL India Ltd on 29/04/2013 as per registration certificate no. U032470629 dated 29/04/2013 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 29/07/2019 but she has not heard anything further from PACL.
3. The applicant Ms. Poonam Kumar d/o Uday Bhan, seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 31/03/2009 as per registration certificate no. U032173380 dated 31/03/2009 for allotment of 200Sq. Yd. plot. It is contended that the said agreement has matured on 31/03/2015 but she has not heard anything further from PACL.
4. The applicant Ms. Kajal grand daughter of Late Ramkali, seeks refund of Rs. 7,500/- with the averment that she had invested the said amount with PACL India Ltd on 31/01/2009 as per registration certificate no. U032161077 dated 31/01/2009 for allotment of 150Sq. Yd. plot. It is contended that the said agreement has matured on 31/01/2016 but she has not heard anything further from PACL.
5. (a) The applicant Shri Ashok s/o Ram Ashish, seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 06/09/2013 as per registration certificate no. U032479986 dated 06/09/2013 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 06/12/2019 but he has not heard anything further from PACL.

(b) The applicant Shri Ashok s/o Ram Ashish, seeks refund of Rs.22,500/- with the averment that he had invested the said amount with PACL India Ltd on 06/09/2013 as per registration certificate no. U032479980 dated 06/09/2013 for allotment of 450Sq. Yd. plot. It is contended that the said agreement has matured on 06/09/2019 but he has not heard anything further from PACL.

(c) The applicant Shri Ashok s/o Ram Ashish, seeks refund of Rs.7,500/- with the averment that he had invested the said amount with PACL India Ltd on 06/09/2013 as per registration certificate no. U032479987 dated 06/09/2013 for allotment of 150 Sq. Yd. plot. It is contended that the said agreement has matured on 06/12/2019 but he has not heard anything further from PACL.

6. The applicant Smt. Anita w/o Rakesh, seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on 14/03/2008 as per registration certificate no. U032109889 dated 14/03/2008 for allotment of 1000Sq. Yd. plot. It is contended that the said agreement has matured on 14/03/2015 but she has not heard anything further from PACL.
7. The applicant Smt. Kamla w/o Om Prakash, seeks refund of Rs. 15,000/- with the averment that she had invested the said amount with PACL India Ltd on 29/09/2009 as per registration certificate no. U032208217 dated 29/09/2009 for allotment of 300Sq. Yd. plot. It is contended that the said agreement has matured on 29/03/2015 but she has not heard anything further from PACL.
8. The applicant Shri Buntay s/o Hardayal, seeks refund of Rs.1,00,000/- with the averment that he had invested the said amount with PACL India Ltd on 10/04/2010 as per registration certificate no. U032255581 dated 10/04/2010 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 10/04/2017 but he has not heard anything further from PACL.
9. The applicant Shri Hardayal s/o Banti, seeks refund of Rs.50,000/- with the averment that he had invested the said amount with PACL India Ltd on 12/03/2010 as per registration certificate no. U032248318 dated 12/03/2010 for allotment of 500 Sq. Yd. plot. It is contended that the said agreement has matured on 12/03/2016 but he has not heard anything further from PACL.

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10. The applicant Ms. Varsha d/o Dharm Pal, seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on 30/04/2010 as per registration certificate no. U032263981 dated 30/04/2010 for allotment of 1000Sq. Yd. plot. It is contended that the said agreement has matured on 30/04/2017 but she has not heard anything further from PACL.
11. The applicant Shri Dinesh Kumar s/o Raj Bali, seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 23/01/2010 as per registration certificate no. U032234022 dated 23/01/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 23/01/2017 but he has not heard anything further from PACL.
12. The applicant Shri Atul s/o Baleshwar Kumar, seeks refund of Rs.30,000/- with the averment that he had invested the said amount with PACL India Ltd on 14/03/2008 as per registration certificate no. U032109782 dated 14/03/2008 for allotment of 600 Sq. Yd. plot. It is contended that the said agreement has matured on 14/03/2015 but he has not heard anything further from PACL.
13. The applicant Ms. Mehak d/o Atul, seeks refund of Rs. 7,500/- with the averment that she had invested the said amount with PACL India Ltd on 13/02/2014 as per registration certificate no. U032493489 dated 13/02/2014 for allotment of 150Sq. Yd. plot. It is contended that the said agreement has matured on 13/02/2024 but she has not heard anything further from PACL.
14. (a) The applicant Shri Lalan Pal s/o Jhilu Pal, seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 25/10/2010 as per registration certificate no. U032304034 dated 25/10/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 25/10/2017 but he has not heard anything further from PACL.
- (b) The applicant Shri Lalan Pal s/o Jhilu Pal, seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 28/11/2008 as per registration certificate no. U032147951 dated 28/11/2008 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 28/11/2015 but he has not heard anything further from PACL.

(c) The applicant Shri Lalan Pal s/o Jhilu Pal, seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 25/10/2010 as per registration certificate no. U032304035 dated 25/10/2010 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 25/10/2017 but he has not heard anything further from PACL.

(d) The applicant Shri Lalan Pal s/o Jhilu Pal, seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 04/01/2008 as per registration certificate no. U032099156 dated 04/01/2008 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 04/04/2014 but he has not heard anything further from PACL.

15. The applicant Shri Sanjay s/o Rajman, seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 28/04/2009 as per registration certificate no. U032178703 dated 28/04/2009 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 28/04/2019 but he has not heard anything further from PACL.

16. The applicant Smt. Kamla Devi w/o Late Vijay, seeks refund of Rs. 62,500/- with the averment that she had invested the said amount with PACL India Ltd on 21/03/2009 as per registration certificate no. U032170267 dated 21/03/2009 for allotment of 1250Sq. Yd. plot. It is contended that the said agreement has matured on 21/03/2016 but she has not heard anything further from PACL.

17. The applicant Shri Ram Sarikh Pal s/o Jhilu Pal, seeks refund of Rs.30,000/- with the averment that he had invested the said amount with PACL India Ltd on 23/04/2008 as per registration certificate no. U032115127 dated 23/04/2008 for allotment of 600 Sq. Yd. plot. It is contended that the said agreement has matured on 23/04/2015 but he has not heard anything further from PACL.

18.(a) The applicant Mrs. Ashisha w/o Late Mohd. Rafi, seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on 22/04/2008 as per registration certificate no. U032114967 dated 22/04/2008 for allotment of 1000Sq. Yd. plot. It is contended that the said agreement has matured on 22/04/2015 but she has not heard anything further from PACL.

(b) The applicant Mrs. Ashisha w/o Late Mohd. Rafi, seeks refund of Rs. 50,000/- with the averment that she had invested the said amount with PACL India Ltd on 28/04/2008 as per registration certificate no. U032115835 dated 28/04/2008 for allotment of 1000Sq. Yd. plot. It is contended that the said agreement has matured on 28/04/2015 but she has not heard anything further from PACL.

19. The applicant Mrs. Vijay Kumari w/o Roop Kishor, seeks refund of Rs. 7,500/- with the averment that she had invested the said amount with PACL India Ltd on 22/12/2006 as per registration certificate no. U032056482 dated 22/12/2006 for allotment of 150Sq. Yd. plot. It is contended that the said agreement has matured on 22/12/2016 but she has not heard anything further from PACL.

20. The applicant Shri Ram Jeet Parjapati s/o Sukhraj, seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 15/04/2011 as per registration certificate no. U032356822 dated 15/04/2011 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 15/07/2017 but he has not heard anything further from PACL.

21. (a) The applicants above named are seeking recovery of the amounts indicated in the foregoing paras but prayer for refund of money invested with PACL cannot be dealt with by me because my mandate is confined to dealing with objections/representations received by the Committee 'against' attachment of properties detailed in www.auctionpacl.com, which aspect is duly referred to in the order dated 15/11/2017 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017 for the guidance of investors.

(b) No notice is thus required to be issued to the above named persons and the applications detailed above seeking refund of the amounts claimed therein cannot be entertained by me and are accordingly rejected.

Date : 31/01/2019


R. S. Virk
Distt. Judge (Retd.)